

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **07.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

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**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT**  
**HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/239/CHE/2022  
**NAME OF THE PETITIONER(S)** : OXYZO Financial Services Pvt Ltd  
**NAME OF THE RESPONDENTS** : Kangaroo Hometex India Pvt Ltd  
**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016

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**ORDER**

The Applicant is represented by the Ld. Counsel Ms. Kriti Gupta and the Respondent is represented by the representing Counsel for Muralikrishnan through video conferencing mode.

It is seen that reply has been filed under SR No. 1071 dated 06.03.2023. Applicant Counsel stated that she have received the copy of the reply.

Applicant Counsel seeks and is granted 7 days time to file rejoinder in this matter.

List the matter on **11.04.2023** for further hearing.



[SAMEER KAKAR]  
MEMBER (TECHNICAL)

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[JUSTICE RAMALINGAM SUDHAKAR]  
PRESIDENT